

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO. II

Service Tax Miscellaneous Application No. 85380 of 2021

(On behalf of Appellant)

In

Service Tax Appeal No. 86987 of 2019

(Arising out of Order-in-Appeal No. IM/CGST A-I/MUM/473/18-19 dated 18.02.2019 passed by Commissioner of Central Tax (Appeals-I), Mumbai.)

M/s. Mehta Infosys

.....Appellant

VERSUS

Commissioner of CGST, Mumbai South

.....Respondent

APPEARANCE:

None for the Appellant

Shri Saikrishna Hatangadi, Assistant Commissioner, Authorised Representative for the Respondent

CORAM:

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/87253 / 2021

Date of Hearing: 01.12.2021

Date of Decision: 01.12.2021

PER: BENCH

When the matter was called for hearing today, learned AR for the Revenue submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate.

2. Miscellaneous application filed seeking withdrawn is allowed and appeal dismissed as withdrawn.

(Pronounced in the open court)

**(Sanjiv Srivastava)
Member (Technical)**

**(Dr. Suvendu Kumar Pati)
Member (Judicial)**